

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 39 OF 2018 &**  
**IA NOs. 1396 & 1397 OF 2018**

**Dated: 10<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Ginni Global Ltd.**

**.... Appellant(s)**

**Versus**

**Himachal Pradesh Electricity Regulatory Commission &**  
**Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Suraj Singh for R.1

Mr. Anand K. Ganesan  
Ms. Neha Garg for R.2

**ORDER**

**(IA No. 1396 & 1397 of 2018 – for delay in filing rejoinders)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the applications, IA Nos. 1396 & 1397 of 2018 (Applications for delay in filing rejoinders) are allowed. Rejoinders are taken on record. The applications are disposed of.

**APPEAL NO. 39 OF 2018**

It is represented that pleadings are complete.

List the matter for hearing on 14.12.2018.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**